

V.SREENIVASA SIVA RAM
REGISTRAR (VIGILANCE)



AMARAVATI,
DT:18.03.2026.

ROC.NO.325/2026-B.SPL.

Sir/Madam,

SUB: DISTRICT JUDGES – Filling up of 15 vacancies in the cadre of District Judges (Entry Level) by promotion from the cadre of Civil Judge (Senior Division) on temporary basis under Rule 14 of the Andhra Pradesh State Judicial Service Rules, 2007 - Attested photocopies of three judgments each in contested criminal and civil cases, after full trial, in the last six months - Called for – Regarding.

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With reference to the above subject cited, I am to state that Rule 14 of the Andhra Pradesh State Judicial Service Rules, 2007 reads thus:

14. Temporary appointments:

(1) Where it is necessary in the public interest owing to the exigency in the service to fill up immediately vacancies in the category of District Judges and there would be undue delay in making such appointments in accordance with Rules 4, 5 and 6, the Governor may in consultation with the High Court make temporary appointments by transfer from among the category of Senior Civil Judges.

(2) Where it is necessary in the public interest owing to the exigency in the service to fill up immediately vacancies in the category of Civil Judges and there would be undue delay in making such appointment in accordance with Rules 4, 5 and 6, the Governor may in consultation with the High Court make temporary appointments from among the confirmed members or approved probationers of any category specified in clause (d)(ii) of sub-rule (2) of Rule 4.

Provided that no person shall be appointed under sub-rule (2) unless he is eligible to be appointed as per sub-rule (2) of Rule 5.

Accordingly, the High Court took a decision to fill up the 15 vacancies in the cadre of District & Sessions Judges (Entry Level) by promotion from the cadre of Civil Judges (Senior Division) on temporary basis under Rule 14 of the Andhra Pradesh State Judicial Service Rules, 2007.

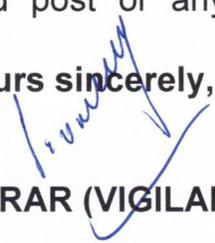
Therefore, as directed, the 24 eligible officers in the cadre of Civil Judge (Senior Division) who have completed 5 years of service as on 31.03.2026 are directed to submit attested photocopies of three (03) judgments each in contested criminal and civil cases disposed on contest after full trial, in the last six months.

Further, the eligible officers who have worked exclusively on civil side or criminal side are directed to submit five (05) attested photocopies of judgments disposed on contest after full trial.

And, the eligible officers who have been working as Secretary, District Legal Services Authority/other duty shall submit their attested copies of the judgments, disposed by them during the last six (06) months in which they worked as Civil Judges (Senior Division) immediately, before taking charge of their respective posts which they are holding in which they are not entrusted to deal with judicial work.

The copies of judgments must reach the High Court on or before 26.03.2026 without out fail either by speed post or any other recognized mode.

Yours sincerely,


REGISTRAR (VIGILANCE)

- Note:
1. The copies of the judgments should be clear, legible, readable and duly attested by the officer concerned.
 2. The copies must be true replica of their originals, and
 3. The copies must be a Photo Copy and it should be either on white paper or conquest paper but not on manifold paper.

To

1.	SRI I.KARUNA KUMAR Principal Civil Judge (Senior Division), Nellore.
2.	MISS. A.SAI KUMARI, Civil Judge (Senior Division), Kothapeta, East Godavari District.
3.	SMT. B.NIRMALA, Civil Judge (Senior Division), Tekkali, Srikakulam District.
4.	SMT. B.H.V.LAKSHMI KUMARI, Civil Judge (Senior Division), Vizianagaram.

5.	SRI V.VENKATESWARA RAO, III Additional Civil Judge (Senior Division), Vijayawada, Krishna District.
6.	SMT. M.SUDHA, Civil Judge (Senior Division), Chirala, Prakasam District.
7.	SMT. M.SOBHA, Civil Judge (Senior Division), Kandukur, Prakasam District.
8.	SRI D.VENKATESWARLU NAIK, Civil Judge (Senior Division), Hindupur, Ananthapuramu District.
9.	Smt. K.JAYA LAKSHMI, Additional Civil Judge (Senior Division), Madanapalle, Chittoor District.
10.	SRI MANIPATI SRIDHAR, Principal Civil Judge (Senior Division), Srikakulam.
11.	SMT. S.JAYALAKSHMI, Civil Judge (Senior Division), Kadiri, Ananthapuramu District.
12.	SRI J.SRINIVASA RAO, Civil Judge (Senior Division), Sompeta, Srikakulam.
13.	SRI D.VIJAYA SARADHI RAJU, Principal Civil Judge (Senior Division), Tirupati, Chittoor District.
14.	SRI K.VENKATESWARA RAO, Principal Civil Judge (Senior Division), Ramachandrapuram, East Godavari District.
15.	SMT. M.KUMUDINI, IV Additional Civil Judge (Senior Division), Guntur.
16.	Dr. Y.BINDU MADHAVI, Civil Judge (Senior Division) now working as Deputy Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
17.	SRI SHAIK JANI BASHA, Principal Civil Judge (Senior Division), Rajamahendravaram, East Godavari District.
18.	SRI Y.GOPALA KRISHNA, I Additional Civil Judge (Senior Division), Guntur.
19.	SMT. K.V.L.HIMA BINDU, Principal Civil Judge (Senior Division), Machilipatnam, Krishna District.
20.	SRI T.VENKATA RAJESH KUMAR, IV Additional Civil Judge (Senior Division), Guntur.
21.	SRI K.K.V.BULLI KRISHNA, Principal Civil Judge (Senior Division), Eluru, West Godavari District.
22.	SMT. T.MALLESWARI, Principal Civil Judge (Senior Division), Kurnool.
23.	SRI MUTTA VENKATESWARA RAO, VI Additional Civil Judge (Senior Division), Visakhapatnam.
24.	SRI N.SIRISH, Additional Civil Judge (Senior Division), Madanapalle, Chittoor District.

COPY TO

The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's website).